

Act 85/1998
Bill 20/1998

(TO BE PUBLISHED IN PART IV DELHI GAZETTE EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUS. & LEGISLATIVE AFFAIRS)

No. F. 13(8) /98-LAL/

Dated the 14th July, 1998

The following Act of the Legislative Assembly received the assent of the President on 2nd July, 1998 and is hereby published for general information:-

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Amendment) Act, 1998.

(Delhi Act No. 8 of 1998)

An

Act

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-ninth Year of the Republic of India as follows:-

1. Short Title and commencement - (1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Amendment) Act, 1998.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Substitution of new section for section 3 - For section 3 of the Members of the Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995) (hereinafter referred to as "the principal Act"), the following shall be substituted, namely :-

"3. Salary, Daily Allowances, etc. - (1) A member shall be entitled to receive salary at the rate of two thousand rupees per month during his term of office and shall also be entitled to receive daily allowance at the rate of two hundred and twenty five rupees for each day on which he attends a meeting of the Legislative Assembly or any Committee thereof or is engaged in any other business connected with his duties as a Member.

(2) There shall be paid to each Member a constituency allowance of two thousand rupees per mensem.

(3) There shall be paid to each Member a conveyance allowance of five hundred rupees per mensem.

(4) There shall be paid to each Member a secretarial allowance of five thousand five hundred rupees per mensem."

3. Substitution of new section for section 6 - For section 6 of the principal Act, the following shall be substituted, namely :-

"6. Telephone facilities - A Member shall be entitled to the installation at Government cost



of one telephone (without STD facility) within Delhi at his residence or the place where he ordinarily conducts his work relating to Legislative Assembly and to the reimbursement of full rentals thereof and 1300 free local calls (bi-monthly) made therefrom as admissible to Group 'A' officers of the Government."

4. Substitution of new section for section 8 - For section 8 of the principal Act, the following shall be substituted, namely:-

"8. Conveyance advance- (1) A Member shall be entitled to a repayable advance upto one lakh rupees for the purchase of conveyance.

(2) The rate of interest for the advance referred to in sub-section (1) and the mode of recovery and interest thereon shall be such as may be prescribed by the Government, with the prior approval of the President."

DVS



(R.T.L.D. SOUZA),

Under Secretary (Legislative Affairs),
Govt. of N.C.T. of Delhi,
5, Shan Mata Marg, Delhi-110054.